
(2021) 01 P&H CK 0322

In the Punjab And Haryana At Chandigarh

Case No : Criminal Miscellaneous Petition (M) No. 27914 Of 2020

Anil Kumar

APPELLANT

Vs

State Of Haryana And Another

RESPONDENT

Date of Decision : 27-01-2021

Acts Referred:

Code Of Criminal Procedure, 1973 — Section 320, 482
Indian Penal Code, 1860 — Section 323, 354, 377, 406, 498A

Citation : (2021) 01 P&H CK 0322

Hon'ble Judges : Harnaresh Singh Gill, J

Bench : Single Bench

Advocate : K.S.Brar, Ashok Singh Chaudhary, Munish Kamboj

Final Decision : Allowed

Judgement

Harnaresh Singh Gill, J

Case is taken up for hearing through video conferencing.

This is a petition under Section 482 Cr.P.C. for quashing of FIR No. 215 dated 27.12.2019 registered under Sections 323, 354, 377, 406, 498-A IPC,

Police Station Nathusari Chopta, District Sirsa (Annexure P-1) and all the consequent proceedings arising therefrom, on the basis of compromise

dated 11.8.2020 (Annexure P-2) arrived at between the parties.

Vide order dated 16.9.2020, the trial Court was directed to record the statements of the parties with regard to the genuineness and validity of the compromise.

In compliance thereof, Chief Judicial Magistrate, Sirsa has submitted a consolidated report vide letter dated 02.11.2020 which indicates that the parties appeared before the Magistrate and got recorded their respective statements

with regard to the validity of the compromise. As per the report, the compromise arrived at between the parties is voluntary and has been effected out of their free will.

The Hon'ble Full Bench of this Court in case Kulwinder Singh vs. State of Punjab and another, 2007(3) RCR (Criminal) 1052 and Hon'ble Division

Bench of this Court in case Sube Singh and another vs. State of Haryana and another, 2013(4) RCR (Criminal) 102 observed that compounding of

offence can be allowed even after conviction, during proceedings of the appeal against conviction pending in Sessions Court and in case of involving

non-compoundable offence.

Hon'ble Apex Court in the case of Gian Singh Versus State of Punjab and another. 2012(4) RCR (Criminal) 543 has held as under:-

57. The position that emerges from the above discussion can be summarised thus: the power of the High Court in quashing a criminal proceeding

or FIR or complaint in exercise of its inherent jurisdiction is distinct and different from the power given to a criminal court for compounding the

offences under Section 320 of the Code. Inherent power is of wide plenitude with no statutory limitation but it has to be exercised in accord with the

guideline engrafted in such power viz; (i) to secure the ends of justice or (ii) to prevent abuse of the process of any Court. In what cases power to

quash the criminal proceeding or complaint or F.I.R. may be exercised where the offender and victim have settled their dispute would depend on the

facts and circumstances of each case and no category can be prescribed. However, before exercise of such power, the High Court must have due

regard to the nature and gravity of the crime. Heinous and serious offences of mental depravity or offences like murder, rape, dacoity, etc. cannot be

fittingly quashed even though the victim or victim's family and the offender have settled the dispute. Such offences are not private in nature and have

serious impact on society. Similarly, any compromise between the victim and offender in relation to the offences under special statutes like Prevention

of Corruption Act or the offences committed by public servants while working in that capacity etc; cannot provide for any basis for quashing criminal

proceedings involving such offences. But the criminal cases having overwhelmingly and pre-dominantly civil flavour stand on different footing for the

purposes of quashing, particularly the offences arising from commercial, financial, mercantile, civil, partnership or such like transactions or the offences arising out of matrimony relating to dowry etc. or the family disputes where the wrong is basically private or personnel in nature and the parties have resolved their entire dispute. In this category of cases, High Court may quash criminal proceedings if in its view, because of the compromise between the offender and victim, the possibility of conviction is remote and bleak and continuation of criminal case would put accused to great oppression and prejudice and extreme injustice would be caused to him by not quashing the criminal case despite full and complete settlement and compromise with the victim. In other words, the High Court must consider whether it would be unfair or contrary to the interest of justice to continue with the criminal proceeding or continuation of the criminal proceeding would tantamount to abuse of process of law despite settlement and compromise between the victim and wrongdoer and whether to secure the ends of justice, it is appropriate that criminal case is put to an end and if the answer to the above question(s) is in affirmative, the High Court shall be well within its jurisdiction to quash the criminal proceeding.â??

The same view has been reiterated by Hon'ble the Apex Court in case Narinder Singh and others Vs. State of Punjab and another, 2014(2) RCR

(Criminal) 482.

Since the parties have arrived at a compromise and have decided to live in peace, no useful purpose would be served in allowing the criminal proceedings to continue.

Accordingly, this petition is allowed. FIR No. 215 dated 27.12.2019 registered under Sections 323, 354, 377, 406, 498-A IPC, Police Station Nathusari

Chopta, District Sirsa (Annexure P-1) and all the consequential proceedings, arising therefrom, are quashed qua the petitioner on the basis of

compromise dated 11.8.2020 (Annexure P-2) subject to his depositing costs of Rs. 10,000/- with Shri Guru Granth Sahib Sewa Society (Regd.),

opposite New Public School, Sector-18, Chandigarh.

Needless to say that parties shall remain bound by the terms of compromise and their statements made in the Court below.